



IN THE INCOME TAX APPELLATE TRIBUNAL "SMC", BENCH MUMBAI

BEFORE SHRI R.C.SHARMA, AM

&

SHRI SANDEEP GOSAIN, JM

ITA No.6095/Mum/2017

(Assessment Year :2009-10)

|  |           |                         |
|--|-----------|-------------------------|
| M/s. Fluid Power Pvt. Ltd.,<br>No.40E, Municipal Compound<br>Keshavrao Khadye Marg<br>Mumbai – 400 011 | Vs.       | ITO – 6(3)(1)<br>Mumbai |
| <b>PAN/GIR No.AAACE0605R</b>   |           |                         |
| <b>Appellant)</b>  | <b>..</b> | <b>Respondent)</b>      |

|                              |                   |
|------------------------------|-------------------|
| Assessee by                  | None              |
| Revenue by                   | Ms. N. Hemalatha  |
| <b>Date of Hearing</b>       | <b>17/04/2018</b> |
| <b>Date of Pronouncement</b> | <b>17/04/2018</b> |
|                              |                   |

**आदेश / O R D E R**

**PER R.C.SHARMA (A.M):**

This is an appeal filed by the assessee against the order of CIT(A)-12 dated 22/05/2017 for A.Y.2009-10 in the matter of order passed u/s.143(3) r.w.s. 147 of the IT Act, 1961.

2. At the outset, learned AR placed on record the letter dated 09/04/2018 and requested for withdrawal of the appeal.
3. Learned DR has no objection. Accordingly, we allow the withdrawal.
4. **In the result, appeal is dismissed as withdrawn.**

Order pronounced in the open court on this 17/04/2018

**Sd/-**  
**(SANDEEP GOSAIN)**  
JUDICIAL MEMBER

**Sd/-**  
**(R.C.SHARMA)**  
ACCOUNTANT MEMBER

Mumbai; Dated 17/04/2018

Karuna Sr.PS

**Copy of the Order forwarded to :**

1. The Appellant
2. The Respondent.
3. The CIT(A), Mumbai.
4. CIT
5. DR, ITAT, Mumbai
6. Guard file.

सत्यापित प्रति //True Copy//

BY ORDER,

(Asstt. Registrar)  
ITAT, Mumbai